

IN THE SUPREME COURT OF INDIA  
CRIMINAL ORIGINAL JURISDICTION

WRIT PETITION(CRL.)No.535 OF 2021

RITU PAL

... PETITIONER

Versus

THE STATE OF UTTAR PRADESH

... RESPONDENT

O R D E R

The Court is convened through Video Conferencing.

Heard learned counsel appearing on behalf of the petitioner as also the learned counsel appearing on behalf of the respondent - State.

Taking into consideration the fact that the petitioner has already undergone 14 years and 3 months of actual custody and 17 years and 3 months of total custody with remission and more particularly the fact that the co-accused have already been released on bail and the bail application of the petitioner is pending consideration before the High Court since 2012, we deem it to be fit case to grant him bail.

The petitioner is, accordingly, directed to be enlarged on bail on such terms and conditions as the trial court may deem appropriate to impose upon him.

The writ petition stands disposed of accordingly.

As a sequel to the above, pending interlocutory application also stands disposed of.

.....CJI.  
(N.V. RAMANA)

.....J.  
(A.S. BOPANNA)

.....J.  
(HIMA KOHLI)

NEW DELHI;  
FEBRUARY 25, 2022.

ITEM NO.26

Court 1 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s).535/2021

RITU PAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and IA No.169459/2021-GRANT OF BAIL  
IA No.169459/2021 - GRANT OF BAIL)

Date : 25-02-2022 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Rishi Malhotra, AOR

For Respondent(s) Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

For the reasons stated in the signed order, the petitioner is directed to be enlarged on bail on such terms and conditions as the trial court may deem appropriate to impose upon him.

The writ petition stands disposed of accordingly.

As a sequel to the above, pending interlocutory application also stands disposed of.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(R.S. NARAYANAN)  
COURT MASTER (NSH)

(Signed order is placed on the file)